

MR. SPEAKER : Mr. Datta Samant, you are becoming irresponsible. You are making some irresponsible statements. I have not allowed him. It will not form part of the record because he is making very irresponsible statements. ...

*(Interruptions)*

MR. SPEAKER : Anything can happen. What can I do! Not allowed.

*(Interruptions)\**

MR. SPEAKER : You can bring in... Shri Datta Samant, I will name you if you do not sit down now. I have had enough of it.

DR. DATTA SAMANT (Bombay South Central) : I differ with your decision and I walk out.  
1205 hrs.

*(At this stage, Dr. Datta Samant left the House)*

SHRI P. KOLANDAIVELU (Gobichettipalayam) : Sir, Government of India has taken a decision to close all the modern rice mills in the country.

MR. SPEAKER : Have you given any notice ?

SHRI P. KOLANDAIVELU : Sir, I have already given a notice under Rule 197.

MR. SPEAKER : We will look into it. Whatever you have given me, I will look into it, I have already allowed a statement under Rule 377 on this.

12.06 hrs.

PAPERS LAID ON THE TABLE-contd.

*[English]*

Annual Report and Review on the working of Central Research Institute for Yoga, New Delhi for 1981-82 and Statement for delay in laying these papers

THE MINISTER OF IRRIGATION AND POWER (SHRI B. SHANKARANAND) : Sir, on behalf of Shrimati

\* Not recorded.

Mohsina Kidwai. I beg to lay on the Table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Research Institute for Yoga, New Delhi, for the year 1981-82 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Research Institute for Yoga, New Delhi, for the year 1981-82.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

*[Placed in Library. See No. LT-1158/85]*

12.07 hrs.

MATTERS UNDER RULE 377

*(English)*

- (i) Need to amend the law in view of judgement of Supreme Court upholding the Government's right to dismiss an employee in public interest without holding any enquiry

SHRI LALIT MAKEN (South Delhi) : Sir, the Supreme Court judgement appearing in newspapers today justifying dismissal of a Government employee in public interest has put the 12 million Government employees in jeopardy. Who will determine as to whether the dismissal is in public interest? Surely the bureaucrats on whose mercy will depend the security of service of a Government employee.

The government should consider the judgement and the serious repercussions it will have on the Government employees. The government should come forward with necessary amendments so that the 12 million government employees are not denied the right to be heard and are not taken away from the purview of natural justice.